

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:348
ANSWERED ON:07.09.2007
NON AGRICULTURAL LAND
Fanthome Shri Francis

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the ministry is considering a proposal to establish a commission to map non-agricultural land that could be used for industrial and other economic purposes;
- (b) if so, the time by which such a proposal is likely to be implemented;
- (c) whether the Union Government is proposing to suggest the State Governments that non-agricultural land be used for setting up SEZ's in the country; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY)

- (a) : No, Sir.
- (b) : Does not arise.
- (c)&(d): A Statement is laid on the Table of the Sabha.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (c)&(d) OF STARRED QUESTION NO. 348 FOR 7.9.2007 REGARDING NON-AGRICULTURAL LAND.

As intimated by the Ministry of Commerce and Industry (Department of Commerce), the administrative Ministry for development of Special Economic Zone (SEZs), land being a State subject, it is the primary responsibility of the State Government to ensure that the land use proposed by the developer (be it a State Industrial Development Corporation or a private company) is earmarked for industrial use. The Board of Approval for SEZ only considers those proposals which have been duly recommended by the State Governments who had earlier been advised that in case of land acquisition for Special Economic Zones, first priority should be for acquisition of waste and barren land and if necessary single crop agricultural land could be acquired for the SEZs. If perforce a portion of double cropped agricultural land has to be acquired to meet the minimum area requirements, especially for multi-product Special Economic Zones, the same should not exceed 10% of the total land required for the SEZ.